

**Court No. - 34**

**Case :-** WRIT - A No. - 16901 of 2022

**Petitioner :-** Manoj Kumar

**Respondent :-** State Of U.P. And 6 Others

**Counsel for Petitioner :-** Atipriya Gautam, Sr. Advocate, Vinod Kumar Mishra

**Counsel for Respondent :-** C.S.C.

**Hon'ble Pankaj Bhatia,J.**

Heard Sri Harsh Kumar Anand holding brief of Sri Atipriya Gautam the counsel for the petitioner and the learned Standing Counsel.

The counsel for the petitioner argues that the petitioner has been transferred from Firozabad to Ghazipur. He argues that although the order impugned reveals that the order was on administrative grounds, however, the same was done as the petitioner had protested against the sub-standard food being served at the mess at Firozabad Police Line and thus on that protest, the petitioner has been transferred to Ghazipur.

Considering the submissions as aforesaid, the matter requires consideration.

Respondents are directed to file the counter affidavit within four weeks. The petitioner shall have four weeks thereafter to file the rejoinder affidavit.

List on 28.02.2023.

Till the next date of listing, the transfer order dated 20.09.2022 shall not be given effect to unless the petitioner has already joined at the new place.

**Order Date :-** 6.12.2022

VNP/-